

- (a) Seventy-first Report on Action Taken by Government on the Recommendations contained in their Sixty first Report on the Ministry of Commerce (Department of Internal Trade) Civil Supplies Organisation".

COMMITTEE ON SUBORDINATE LEGISLATION

FIFTEENTH REPORT

DR. KAILASH (Bombay South)
I beg to present the Fifteenth Report of the Committee on Subordinate Legislation,

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTING OF THE HOUSE

(TWENTIETH REPORT)

श्री बभ्रिका प्रसाद (बालिया) मैं सभा को बैठकों से सदस्य को अनुपस्थिति सम्बन्ध, समिति का बसबो प्रतिवेदन प्रस्तुत करता हूँ।

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-THIRD REPORT

SHRI H. M. PATEL (Dhaubhuka) : I beg to present the Hundred and forty-third Report of Public Accounts Committee on Action taken by Government on the recommendations contained in their Hundred and twenty-second Report on the Report of the Comptroller and Auditor General for the year 1971-72, Union Government (Posts and Telegraph)

22-49 hrs.

GOVERNMENTS OF UNION TERRITORIES (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHASIN) : I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Representation of People Act, 1951 and also to amend the North-Eastern Council Act, 1971.

*Published in Goe of India. Extraordinary Part I Section 2, dated 15-4-75.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963 the representation of the People Act, 1950 and the Representation of the People Act, 1951 and also to amend the North-Eastern Council Act, 1971".

The motion was adopted.

SHRI F. H. MOHSIN : I introduce the Bill.

22-49 hrs.

MATTER UNDER RULE 377

REPORTED DEATH OF TWO PERSONS IN CUSTODY OF SECURITY FORCES IN NAGALAND

MR. SPEAKER: I have allowed one matter under 377,

Shri Kevichusa

SHRI S. M. BANERJEE (Kanpur). After him, you may kindly allow meet make a submission. This is a very important matter...

MR. SPEAKER: I have allowed one I am not bound to do it everyday.

SHRI DINEN BHATIACHARYYA (Serampore) : I want to know whether you go through all the matters raised under 377. What is the procedure for admitting one?

MR. SPEAKER: This is not a right. I am not bound to do it everyday. Why do you exploit the procedure that we have made?

I have allowed one. Now, you want others also. I am sorry. I have allowed one only. Shri Kevichusa.

SHRI A. KEVICHUSA (Nagaland) : Mr. Speaker, Sir, what I want to raise now concerns Nagaland. It relates to two men who died while they were in custody of the security forces.

†Introduced with the recommendation of the President.

[Shri A. Kevichusa]

The first one was Thepfulchu of Mezoma village. He was held in one of the Battalion headquarters at PipHEMA and he died on the 16th March as a result of beatings. The second was Dozhu of Chedema Village. He was a man who had rendered useful services to the Peace Committee. He was arrested on the 4th April and he was taken to the Army Cantonment at Ranga pahar near Dimapur on the 5th and, on 7th morning, he died as a result of beatings. The use of third degree methods are not uncommon in that region. Such dealings stand in the way of establishing better relationship between the people and the Government.

SHRI S. M. BANERJEE: The Home Minister should make a statement.

(Interruptions)

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS, (SHRI F. H. MOHSIN): We will get the information.

MR. SPEAKER: Mr. Banerjee, why do you get up every time?

SHRI S. M. BANERJEE: I have already tabled Calling Attention motions. I would only request you to ask the Finance Minister to make a statement...

MR. SPEAKER: You cannot have it as and when you please.

SHRI SOMNATH CHATTERJEE (Burdwan): I would like to raise this because the Prime Minister is going to make a statement. We have seen from the papers that the Prime Minister has declared that the emergency is going to continue. Now, those persons detained under MISA, including political opponents, will continue indefinitely in jail until the proclamation of emergency is revoked. When Parliament passed the Maintenance of Internal Security Act in 1971, the maximum period of detention was one year from the date of detention. Now, when the Defence of India Act came....

MR. SPEAKER: This cannot be raised at this time.

SHRI SOMNATH CHATTERJEE: When the Defence of India Act was passed by Parliament, that provision in MISA was altered and now the law is that the period of detention will be until the proclamation of emergency is revoked.

MR. SPEAKER: You are a distinguished lawyer. How do you get up like this without even a motion...

SHRI SOMNATH CHATTERJEE: I am bringing it to the notice of the Government because I take it that the Prime Minister is going to make a statement on the question of emergency. I won't take long.

You will kindly see that so long as the proclamation of emergency remains, the persons detained under MISA will continue to be in jail without any trial whereas those detained under the new Detention Act, viz. smugglers and economic offenders.

MR. SPEAKER: You have not even moved a motion...

SHRI SOMNATH CHATTERJEE: Whether the Government is going to make a statement is matter to be decided. I will take only half a minute more.

Under the new law against smugglers and economic offenders, the maximum period of detention is only one year. While these people remain in jail for only one year, those people who are in jail for more than two or three years have no prospect of their release until the emergency is revoked.

How long will this continue? How long will this life imprisonment continue? One of the judges of the Supreme Court has said that this is life imprisonment, that there should be a periodical review of these cases. How long will these people rot in the jail? We are calling ourselves a civilized country. I am bringing it to the notice of the Government, so that when the Prime Minister makes a statement this evening, she may refer to this point how long this will continue. *(Interruptions)*

12.57 hrs.

DEMANDS* FOR GRANTS, 1975
76—contd.

MINISTRY OF AGRICULTURE AND IRRIGATION—contd.

MR. SPEAKER: We now take up further Discussion on the Demands for Grants under the control of the Ministry of Agriculture and Irrigation. Mr. Vikal

*Moved with the recommendations of the President.